

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2019 with IA No. 82/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.

Petitioner : Sasan Power Limited

Respondents : MPPMCL and 13 others

Date of hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganathan, Advocate, SPL
Shri Venkatesh, Advocate, SPL
Shri Harsh Vardhan, Advocate, SPL
Shri Siddharth Nigotia, Advocate, SPL
Shri Abhimanyu Das, SPL
Shri G. Umopathy, Senior Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri M.G. Ramachandran, Senior Advocate, HPPC & Rajasthan Discoms
Ms. Poorva Saigal, Advocate, HPPC & Rajasthan Discoms
Shri Shubham Arya, Advocate, HPPC & Rajasthan Discoms
Ms. Reeha Singh, Advocate, HPPC & Rajasthan Discoms
Shri Devanshu Sharma, Advocate, HPPC & Rajasthan Discoms
Ms. Neha Das, Advocate, PSPCL
Shri Ravish Kumar, Advocate, PSPCL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner pointed out that though the matter is to be heard on 'maintainability' and on 'merits', none of the Respondents have filed their replies to the IA filed by the Petitioner, placing on record certain additional documents (as suggested by the Respondents) in support of its claims.

2. The learned Senior counsel for the Respondent MPPMCL while pointing out that voluminous documents have been filed by the Petitioner, sought some time to file



its reply to the IA. The learned Senior counsel for the Respondent HPPCL while stating that the matter is required to be first heard on maintainability, prayed that the Petition may be specially listed on any date in the afternoon, to conclude the hearing in the matter.

3. The Commission after hearing the learned counsel for the parties, adjourned the hearing. The Respondents, as a last chance, are permitted to file their replies to the IA filed by the Petitioner, on or before **13.5.2024** after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **17.6.2024**. The parties shall adhere to the due dates mentioned and no extension of time shall be granted.

4. The Petition shall be listed for hearing on **9.7.2024 at 2:30 p.m.**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

